

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 21 of 2010
IA- 27 of 2010

Dated :26th May , 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Haryana Vidyut Prasaran Nigam Limited

Appellant(s)

Versus

CERC & Ors.

Respondent(s)

Counsel for the Appellant(s): Mr. Neeraj Kr. Jain & Mr.Sushant Kumar

Counsel for the Respondent(s): Mr. Pradeep Misra & Mr. Manoj Kr. Sharma
For R.10
Mr. Ardhendumauli Kumar Prasad, Mr. Ritesh
& Mr. Abhishek Baid for R.11
Ms. Ranjitha Ramachandran &
Mr. Rohit Shukla for R.2

ORDER

We have heard the learned counsel for the parties. The learned counsel for the Appellant is directed to file the comprehensive Written Submissions on or before 12.06.2011 after serving copy on the other side . Thereafter, the learned counsel for the Respondents are directed to file the comprehensive Written Submissions on or before 28.06.2011 after serving copy on the other side.

Post the matter on **08.07.2011** for reporting compliance.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/KS

